

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:4221  
ANSWERED ON:21.12.2005  
SCHEMES OF COAL MINES  
Badiga Shri Ramakrishna,Singh Shri Sugrib

**Will the Minister of COAL be pleased to state:**

- (a) the details of the various schemes framed under the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948 ;
- (b) whether the Coal Mines Provident Fund Organization has not extended the schemes under the said Act to all the employees specially workers employed by the contractors ;
- (c) if so, the detail thereof and the reasons therefor;
- (d) whether the returns on fresh investments of the Organization come down as a result thereof ?
- (e) if so, the details thereof ; and
- (f) the steps taken to cover ;ill workers under the said Act ?

**Answer**

THE MINISTRY OF THE STATE IN THE MINISTRY OF(DR.DASARI NARAYANA RAO)

- (a) The following schemes have been framed for employees under Coal Mines Provident Fund and Miscellaneous Provisions /vet, 1948 :
  - (i) Coal Mines Provident Fund Scheme, 1948
  - (ii) Andhra Pradesh Coal Mines Provident Fund Scheme, 1956.
  - (iii) Rajasthan Coal Mines Provident Fund Scheme, 1958
  - (iv) Coal Mines Deposit Linked Insurance Scheme, 1976
  - (v) Coal Mines Pension Scheme, 1998.
- (b) The Coal Mines Provident Fund Organization has extended the schemes to all the employees workin g under different Coal Companies directly or through contractors.
- (c to e) Doesn't arise in view of reply to (b)
- (f) Guidelines have been issued by the Board of Trustees to Coal Companies that it should be ensured that each and every worker should be covered under the Act.